

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 8
108(ND)/2016

IN THE MATTER OF:

M/s. Esquire Electronics Inc. & Anr. Petitioner

v.

Netherlands India Communications
Enterprises Limited & Ors. Respondent

Order U/s. 397/398 of the Companies Act, 2013

Order delivered on 09.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. P. Nagesh, Sr. Adv., Mr. Siddharth Thakur, Mr. Manu Beri, Advs.

For the Respondent : Mr. Sanjeev Sen, Sr. Adv., Adv. Anjali Singh, Adv. Yogesh Jagia, Adv. Chandan Dutta, Adv. Praggyan Mishra, Adv. Dhurv Tamta, Adv. Aditya Jagia, Adv. Rahul Sharma, Adv. Jyotika Malhotra for R-1 to 3

ORDER

CA-1339/2018, CA-389/2021, CA-45/2021, IA(CA)-17/2021, CA572/2018, CA-756/2019, CA-2662/2019, CA-62/2020, CA-653/2020, CA-46/2023

Mr. P. Nagesh, Ld. Sr. Counsel appeared and seeks some more time to search for the statutory filings which were done in the year 2003-04 onwards till 2010-12.

At request and by consent, list the matter on **11.07.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

09.05.2024
Lalit